

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-71/2004/930/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Syed Imdadur Rahman,
District & Sessions Judge,
South Salmara-Mankachar.

Dated Guwahati, the th 30 January, 2023.

Sub:- **Casual leave and station leave permission.**

Ref:- Letter dated 27.01.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 30.01.2023 along with station leave permission till the morning of 01.02.2023**, has been granted. Further, your prayer for **cancellation of casual leave on 27.01.2023**, has been accepted.

The Asstt. Sessions Judge cum C.J.M. South Salmara-Mankachar would remain in-charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO. HC.VII-71/2004/931/A, dated , 30-01-2022

Copy to:

1. ✓ The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)